

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION NO: 119/2005

LUCKNOW, THIS THE 1st DAY OF JULY 2005.

HON'BLE SHRI S.P. ARYA MEMBER (A)

Smt. Taqdir Jahan wife of late Majeed Ahmad aged about 40 years resident of Para Road, Rajajipuram, Lucknow.

Applicant

By Advocate Shri Manoj Kumar Mishra

Versus

1. Union of India through its General Manager, Northern Railway, Lucknow.
2. Divisional Railway Manager, Northern Railway, Lucknow.
3. Chief Signal Inspector (Const.) Northern Railway/A.M.V., Lucknow.
4. S.S.E./Signal (Cons.) Northern Railway/ Alambagh, Lucknow.

Respondents.

By Advocate: Sri S. Verma.

ORDER

BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

The husband of the applicant died on 26.4.2004. He was working as Assistant Welder/ Fitter under the Office of Sr. Section Engineer/ Signal (Construction), Alambagh, Lucknow. He has filed nomination with regard to Provident Fund. The same was counter signed by the Chief Signal Inspector (Construction), Northern Railway, A.M.V., Lucknow. She made a representation for payment of retiral dues of her husband on 27.5.2004. The representation still remains un-responded.

2. According to the objection filed by the respondents, the construction organization does not come under the zonal Railway. At the same time in para 3.04 , it is stated that the applicant was maintaining his lien in the Lucknow Division. It is further stated that the payment of Provident Fund and DCRG cannot be made on mere nomination but necessary forms have to be filled in.

3. Upon hearing the counsel for the parties, it is found expedient in the interest of justice to direct the respondents to decide the representation dated 27.5.2004 of the applicant after getting the necessary forms filled in within 45 days after receipt of copy of the representation which may be filed within 10 days by the applicant.

4. With the above directions O.A. is disposed of with no order as to costs.

25/5/04
(S.P.Arya)

Member (A)

HLS/-